## Central Electricity Regulatory Commission New Delhi

## Review Petition No. 28/RP/2024 in Petition No. 255/TT/2021 along with IA No. 81/2024

Subject : Review Petition under Section 94(1)(f) of the Electricity Act,

2003 r/w Order 47, Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of the order dated 8.2.2023 passed in

Petition No. 255/TT/2021.

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Petitioner : West Bengal State Electricity Transmission Company

Limited (WBSETCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 6 Others

## Corrigendum to RoP of the Hearing dated 23.4.2025

The matter was mentioned by the learned counsel for the Petitioner on 30.4.2025 and submitted that the Commission, vide RoP dated 23.4.2025, had granted a week's time to file the rejoinder. She requested to grant three weeks' time to file the rejoinder and to list the matter in the month of July, 2025.

- 2. The Commission acceded to the request of the learned counsel for the Petitioner and modified Para-3 and Para-4 of the RoP dated 23.4.2025 as under:
  - "3. The Commission acceded to the request and directed PGCIL to file its additional information on an affidavit with an advance copy to the Review Petitioner within three weeks and the Review Petitioner to file its rejoinder, if any, within three weeks thereafter.
  - 4. The Review Petition, along with the IA, will be listed for the hearing on 15.7.2025."

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

